

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO SIXTY-EIGHTH REPORTS
(ENGLISH VERSION)**



सत्यमेव जयते

EIGHTH LOK SABHA

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Eighth Lok Sabha)

THIRTEENTH REPORT

(Presented on 12-3-1986)

1, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf present this Thirteenth Report.

2. The Committee met on 10 March 1986 for—

I. Examination of the following Constitution (Amendment) Bills under rule 294 (1) (a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1986 (*Insertion of new article 394A*) by Sarvashri Naresh Chandra Chaturvedi and Balkavi Bairagi.
- (2) The Constitution (Amendment) Bill, 1986 (*Omission of article 370*) by Shri K. V. Shankara Gowda.
- (3) The Constitution (Amendment) Bill, 1986 (*Amendment of article 156*) by Shri K. V. Shankara Gowda.
- (4) The Constitution (Amendment) Bill, 1986 (*Substitution of new article for article 155*) by Shri K. V. Shankara Gowda.

II. Allocation of time under rule 294 (1) (e) of the Rules of Procedure to the Resolutions at item Nos. 2, 3 and 4 set down in the List of Business for Friday, 14 March 1986.

Examination of Constitution (Amendment) Bills

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

- (1) The Constitution (Amendment) Bill, 1986 (*Insertion of new article 394A*) by Sarvashri Naresh Chandra Chaturvedi and Balkavi Bairagi.

The Bill seeks to amend the Constitution with a view to provide that the Constitution as adopted in the English language and its translation in Hindi language, published by the President of the Constituent Assembly, shall be the authoritative texts in English and Hindi languages, respectively.

After considering all aspects of the Bill, the Committee recommend that the members may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1986 (*Omission of article 370*) by Shri K. V. Shankara Gowda.

The Bill seeks to omit article 370 of the Constitution with a view to end the special status accorded to the State of Jammu & Kashmir.

[P.T.O.]

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (3) The Constitution (Amendment) Bill, 1986 (*Amendment of article 156*) by Shri K. V. Shankara Gowda.

The Bill seeks to amend article 156 of the Constitution with a view to provide that the Governor shall hold office during the pleasure of the President and the Chief Minister of the State.

After considering the Bill at some length, the Committee postponed further consideration thereof to their next sitting.

- (4) The Constitution (Amendment) Bill, 1986 (*Substitution of new article for article 155*) by Shri K. V. Shankara Gowda.

The Bill seeks to substitute a new article for article 155 of the Constitution with a view to provide that the Governor of a State shall be appointed by the President in consultation with the Chief Minister of the State.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Allocation of time to Resolutions

4. The Committee recommend allocation of time to resolutions as follows:

- (1) Resolution by Shri Naresh Chandra Chaturvedi regarding implementation of provisions regarding official language Hindi. 2 hours
- (2) Resolution by Shri Thampan Thomas regarding measures for job security to Government servants. 2 hours
- (3) Resolution by Dr. G. Vijaya Rama Rao regarding steps for more effective implementation of poverty alleviation programmes. 2 hours

Recommendations

5. The Committee recommend that—

- (i) Sarvashri Naresh Chandra Chaturvedi, Balkavi Bairagi and K. V. Shankara Gowda be permitted to move for leave to introduce their Constitution (Amendment) Bills specified at sub-paragraphs (1), (2) and (4) of paragraph 3 above; and
- (ii) the allocation of time to resolutions, as shown in paragraph 4 above, be agreed to by the House.

NEW DELHI;

March 10, 1986

Phalguna 19, 1907 (*Saka*)

M. THAMBI DURAI,

*Chairman,
Committee on Private Members'
Bills and Resolutions.*